

**NOTICE FOR E-AUCTION SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016.****M/s NITHIN GRAINS & MILLS PRIVATE LIMITED**

(CIN: U15400AP2014PTC095200)

18-3-60/C, Road No.2, Srihari Colony, Santhi Nagar, Tirupathi-517501, Andhra Pradesh

**M/s NITHIN NUTRITIONS PRIVATE LIMITED**

(CIN: U15122AP2014PTC095051)

18-3-60/C, Sai Sravanthi Kalyana Mandapam, Khadi Colony, Tirupathi, AP 517501 IN.

**M/s NITHIN PROTEINS PRIVATE LIMITED**

(CIN: U15137AP2014PTC095221)

18-3-60/C, Road No.2, Srihari Colony, Santhi Nagar, Tirupathi-517501, Andhra Pradesh

(Above 3 Plants are located at Booramanga Village, Sodum Mandaliam, Piler Sub District, Chittoor Dist)

(In Liquidation)

In terms of the Orders of Liquidation by the Hon'ble NCLT, Amaravati Bench, the Liquidator hereby gives Public Notice for sale of businesses of the concerned corporate debtors as Going Concern. The sale is conducted on "As is where is", "As is what is", "whatever there is" basis and "without recourse" basis under the provisions of Insolvency & Bankruptcy Code, 2016 read with Regulation 32 and 33 of the Insolvency Bankruptcy Board of India (Liquidation Process) Regulations 2016.

Name of the Company undergoing Liquidation	Last date for Submission of Bid documents	Last Date for Declaration of Qualified Bidders	Last date for Inspection or Due diligence of assets under auction	Last Date for Submission of EMD	Date and Time of Auction
M/s. Nithin Grains & Mills Private Limited	19-07-2023	22-07-2023	23-07-2023 to 29-07-2023	31-07-2023	02-08-2023 10:00 AM to 11:00 AM
M/s. Nithin Nutritions Private Limited	19-07-2023	22-07-2023	23-07-2023 to 29-07-2023	31-07-2023	02-08-2023 11:00 AM to 12:00 PM
M/s. Nithin Proteins Private Limited	19-07-2023	22-07-2023	23-07-2023 to 29-07-2023	31-07-2023	02/08/2023 12:00 PM to 01:00 PM

**Sale of Business of Corporate Debtor as a Going Concern**

Name of the Corporate Debtor	Reserve Price (Amount in Rs.)	EMD (Amount in Rs.)	Minimum Bid Incremental Value (Rs.)
M/s. Nithin Grains & Mills Private Limited	1,91,31,876/-	19,13,188/-	Rs. 1 Lakh
M/s. Nithin Nutritions Private Limited	71,44,200/-	7,14,420/-	Rs. 1 Lakh
M/s. Nithin Proteins Private Limited	57,86,802/-	5,78,680/-	Rs. 1 Lakh

**Notes, Terms and Conditions:**

- The sale is being conducted without offering any warranties and indemnities.
- The complete and detailed information about the assets of the company, online e-auction bid form, declaration and undertaking, general terms and conditions of online e-auction sale are available in the "E-auction Process Information Documents". The sale notice must be read along with the "E-auction Process Information Documents" which is available at <https://www.bankruptcyboardofindia.com/insolvency-and-bankruptcy-board-of-india-liquidation-process-regulations-2016> or contact Mr. Dharani, at 9948182222, mail: [telangana@clindia.com](mailto:telangana@clindia.com)
- Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in "E-auction Process Information Documents".
- It is clarified that this invitation purports to invite prospective bidders and does not create any kind of bidding obligation on the part of the Liquidator or Corporate Debtor to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offers or adjourn/postpone/cancel the E-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
- As per proviso to clause(f) of Section 35 of the Code, the interested bidder shall not be eligible to submit a bid if he fails to meet the eligibility criteria as set out in Section 29A of the Code (as amended from time to time).
- The sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Liquidation Process Regulations made thereunder.
- Documents and EMD shall be submitted to Liquidator through email and hard copy in the format prescribed in the Auction Document on or before 19/07/2023.
- In case of any clarifications, please contact the undersigned on Mob No: 9951789558 or Email [ip.caier@gmail.com](mailto:ip.caier@gmail.com)

Sd/-

Immaneni Eswara Rao, Liquidator

IBBI Reg. No: IBBI/PA-001/IP-P01224/2018-19/11943

Email ID: [ip.caier@gmail.com](mailto:ip.caier@gmail.com)

Mob No: 9951789558 &amp; 9949926945

Date : 05-07-2023  
Place : Vijayawada**DABUR INDIA LIMITED**Regd. Off: 8/3, Asaf Ali Road, New Delhi-110 002; Phone: 011-23253488 ; Fax: 011-23222051  
CIN: L24230DL1975PLC007908, Website: [www.dabur.com](http://www.dabur.com), Email for investors: [investors@dabur.com](mailto:investors@dabur.com)**NOTICE TO SHAREHOLDERS REGARDING 48TH ANNUAL GENERAL MEETING AND E-VOTING**

Notice calling the 48th Annual General Meeting ("AGM") of the Company scheduled to be held in compliance with all applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 and General Circular No.10/2022 dated December 28, 2022 read with General Circulars No. 14/2020, 17/2020 and 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020, respectively, and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 read with SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") on Thursday, **August 10, 2023 at 3:00 P.M. IST**. Notice of AGM and Integrated Annual Report 2022-23 have been sent by email on July 4, 2023 to all the Members of the Company whose email addresses are registered with the Company / Depository Participant(s). The aforesaid documents are available on the Company's website at [www.dabur.com](http://www.dabur.com) and on the website of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and on the website of Company's Registrar and Transfer Agent, KFin Technologies Limited ("KFin") at <https://evoting.kfintech.com/>

The Company is providing facility for voting by electronic means (e-voting) to its members to enable them to exercise their right to vote on resolutions proposed to be passed in the AGM. Members may cast their votes by using e-voting system from a place other than the venue of AGM (remote e-voting). The Company has engaged the services of KFin as the Authorised Agency to provide remote e-voting facility.

The remote e-voting shall commence on Sunday, August 6, 2023 from 9:00 a.m. (IST) and end on Wednesday, August 9, 2023 at 5:00 p.m. (IST). The remote e-voting shall not be allowed beyond the said date and time.

A person, whose name appears in the Register of Members/Beneficial owners as on the cut-off date i.e. Thursday, August 3, 2023 only shall be entitled to avail the facility of remote e-voting as well as e-voting at the meeting.

Information and instructions comprising manner of voting, including voting remotely by members holding shares in dematerialized mode, physical mode and members who have not registered their email addresses have been provided in the Notice of AGM. Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and is holding shares as on the cut-off date i.e. Thursday, August 3, 2023 may obtain the User ID and password by:

- Sending a request at KFin's email id [evoting@kfintech.com](mailto:evoting@kfintech.com) / call KFin's toll free number 1-800-3094-001.
- If the mobile number of the member is registered against shares held, the member may send SMS to 9212993399: (for holding in demat form) MYEPWD <SPACE> DP ID Client id; (for holding in physical form) : MYEPWD <SPACE> Event No.+Folio No. (eg.XXXX1234567).
- If e-mail or mobile number of the member is registered against Folio No. / DP ID Client ID, then on the home page of <https://evoting.kfintech.com>, the member may click "forgot password" and enter Folio No. or DP ID Client ID and PAN to generate a password.
- However, if the person is already registered with KFin for remote e-voting, he/she shall use his/her existing User ID and password for casting the vote without any need for obtaining any new User ID and password.

The Company will be providing VC/OAVM facility to enable the members to attend the AGM. Members who are entitled to participate in the AGM can attend the AGM or view the live webcast of AGM by logging on to the website of KFin at <https://emeetings.kfintech.com/> by using their remote e-voting credentials.

Further, facility for e-voting shall also be made available at the AGM (through insta poll) and members attending the meeting who have not already cast their vote by remote e-voting shall be able to vote at the AGM through insta poll.

The members who have cast their vote by remote e-voting prior to the meeting may also attend the meeting but shall not be allowed to cast their vote again.

In case of any query pertaining to e-voting, members may refer to the Help & FAQs and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact, Mr. Sankara G. Senior Manager at KFin Technologies Limited, Selenium Building, Tower B, Plot 31832, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, at [evoting@kfintech.com](mailto:evoting@kfintech.com) or call KFinTech's toll free No. 1-800-3094-001.

For registering / updating email addresses members may follow the process given in note no. 11 of Notice of AGM.

Date : July 4, 2023  
Place : New DelhiFor Dabur India Limited  
A. K. Jain  
EVP (Finance) & Company Secretary**AUTOMOTIVE AXLES LIMITED**

CIN:L51909KA1981PLC004198

Regd. Office: Hootagalli Industrial Area, Off Hunsur Road, Mysuru, Karnataka – 570 018. Tel - 0821 - 7197500  
E-Mail ID: [sec@autoaxle.com](mailto:sec@autoaxle.com) Website: [www.autoaxle.com](http://www.autoaxle.com)**NOTICE TO THE SHAREHOLDERS OF THE 42ND ANNUAL GENERAL MEETING**

NOTICE IS HEREBY given that the 42<sup>nd</sup> Annual General Meeting (AGM) of the Company will be held on Thursday, 3<sup>rd</sup> August 2023 at 3.00 P.M (IST) at the Registered Office of the Company at Hootagalli Industrial Area, Off Hunsur Road, Mysuru, Karnataka- 570 018, through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the business as set out in the Notice of the AGM which is being circulated for convening the meeting.

The Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) have granted relaxation from dispatching physical copies of Notice of AGM and Annual Report to the members for the AGM's conducted till September 2023 and permitted to hold AGM through VC or OAVM, without the physical presence of the members at a common venue.

The Notice of the AGM along with the Annual Report 2022-23 is being sent only by electronic mode to those members whose email address are registered with the Company/Depositories in accordance with the MCA and SEBI Circulars. Members may note that the Notice of the AGM and Annual Report 2022-23 will also be available on the Company's website [www.autoaxle.com](http://www.autoaxle.com), websites of the stock exchanges i.e. BSE Limited and NSE India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively. Members can attend and participate the AGM through VC/OAVM facility only. The instructions for joining the AGM are provided in the notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The company is providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/e-voting is provided in the Notice of the AGM.

If your email ID is already registered with the Company/Depository, login details for e-voting are being sent on your registered email address.

The Company has fixed 27<sup>th</sup> July 2023 as the 'Record Date' for determining eligibility of members to final dividend for the financial year ended March 31, 2023, if approved at the AGM.

In case you have not registered your email address with the Company/Depository and/or not updated your bank account mandate for receipt of dividend, please follow the below mentioned instructions to:

- Register your email-id for obtaining Annual Report and login details for e-voting
- Receiving dividend directly in your bank accounts through Electronic Clearing Service (ECS) or any other means.

Physical Holding	Send a written request in Form ISR-1 to the RTA of the Company, Integrated Registry Management Services Private Limited either by email to <a href="mailto:irg@integratedindia.in">irg@integratedindia.in</a> or by post to No.30, Ramana Residency, 4 <sup>th</sup> Cross, Sampige Road, Malleswaram, Bengaluru – 560003, Ph:080-23460815-818. The forms for updating the above details are available at the Company's website: <a href="https://www.autoaxle.com/important_investor_updates.aspx">https://www.autoaxle.com/important_investor_updates.aspx</a>
Demat Holding	Please contact your depository Participant (DP) & register your email address and bank account details in your Demat account, as per the process advised by your DP.

Pursuant to the Finance Act 2020, dividend income will be taxable in the hands of shareholders w.e.f April 1 2020 and the Company is required to deduct tax at source from dividend paid to shareholders at the prescribed rates. For the prescribed rates for various categories, the shareholders are requested to refer to the Finance Act, 2020 and amendments thereof. The shareholders are requested to update their PAN with Integrated Registry and Management Services Private Ltd (in case of shares held in physical mode) & depositories (in case of shares held in Demat mode).

A Resident individual shareholder with Permanent Account Number ("PAN") and who is not liable to pay income tax can upload a yearly declaration in Form No.15G/15H, to avail the benefit of non-deduction of tax at source on <https://www.integratedindia.in/ExemptionFormSubmission.aspx> by 27<sup>th</sup> July 2023. Please click the below links to download blank Form 15G and Form 15H <https://www.integratedindia.in/ExemptionFormSubmission.aspx>. Shareholders are requested to note that in case their PAN is not registered, the tax will be deducted at a higher rate prescribed under Section 206AA or 206BAB of the Income Tax Act, 1961

Non-Resident shareholders can avail beneficial rates under tax treaty between India and their country of residence, subject to providing necessary documents i.e. copy of PAN allotted by Indian income tax authorities, No Permanent Establishment and Beneficial Ownership Declaration, Tax Residency Certificate, Form 10F, any other document which may be required to avail the tax treaty benefits by uploading the documents on <https://www.integratedindia.in/ExemptionFormSubmission.aspx>. The aforesaid declarations and documents shall be self-attested and submitted by the shareholders by 27<sup>th</sup> July, 2023.

In the event the Company is unable to pay the dividend to any shareholder by electronic mode, due to non-registration of the bank account, the company shall dispatch the dividend warrant/cheque to such shareholders.

By Order of the Board of Directors  
For Automotive Axles Limited  
Sd/-  
Debadas Panda  
Company SecretaryDate : 4<sup>th</sup> July, 2023  
Place: Mysuru**ORIENTAL CARBON & CHEMICALS LIMITED**

Corporate Identity Number (CIN) - L24297GJ1978PLC133845

Regd. Off: Plot No. 30-33, Survey No. 77, Nishant Park, Nana Kapaya, Mundra, Kachchh, Gujarat-370415  
Email: [investorfeedback@occlindia.com](mailto:investorfeedback@occlindia.com); Website: [www.occlindia.com](http://www.occlindia.com)**NOTICE OF THE 43RD ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

NOTICE IS HEREBY given that the 43rd Annual General Meeting ("AGM") of the Members of the Company will be held on Thursday, July 27, 2023 at 10.30 a.m. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013, Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA"), vide General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 02/2022, 10/2022 and 11/2022 dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 8, 2021, December 14, 2021, May 5, 2022 and December 28, 2022 respectively (collectively referred to as "MCA Circulars") and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 issued by the Securities and Exchange Board of India (SEBI) (collectively referred to as "SEBI Circulars") without the physical presence of the Members at the AGM venue. Pursuant to Section 91 of the Companies Act, 2013, the Register of Members and Share Transfer Books of the Company will remain closed from July 21, 2023 to July 27, 2023 (both days inclusive).

The Notice of the 43rd AGM and the Annual Report of the Company including the financial statements for the financial year ended March 31, 2023 ("Annual Report") has been sent only by email to those Members, whose email addresses are registered with the Company or with the Company's Registrar and Share Transfer Agent, namely, Link Intime India Private Limited ("RTA") or with their respective Depository Participants ("Depository"), in accordance with the MCA Circulars and the SEBI Circular, on July 04, 2023. The requirements of sending physical copy of the Notice of the 43rd AGM and Annual Report to the Members have been dispensed with vide the MCA Circulars/s and SEBI circulars.

In line with the MCA Circulars and SEBI Circulars, the Notice of the 43rd AGM of the Company has been uploaded on the website of the Company at [www.occlindia.com](http://www.occlindia.com). The Notice can also be accessed from the websites of the Stock Exchanges, namely, National Stock Exchange (NSE) at [www.nseindia.com](http://www.nseindia.com) and Bombay Stock Exchange (BSE) at [www.bseindia.com](http://www.bseindia.com), and the AGM Notice is also on the website of LIPL (Agency for providing the Remote e-Voting facility) at <https://instavote.linkintime.co.in>.

The remote e-Voting period begins on July 23, 2023 at 09:00 a.m (IST) and ends on July 26, 2023 at 5:00 p.m. (IST). During this period, Members of the Company, holding shares in the physical or dematerialized form, as on the cut-off date of Thursday, July 20, 2023, may cast their vote by remote e-voting. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

Any person, who acquires shares of the Company and becomes Member of the Company after dispatch of the Notice and holding shares as on the cut-off date i.e. Thursday, July 20, 2023 may obtain the login ID and password by sending a request at [enotices@linkintime.co.in](mailto:enotices@linkintime.co.in) or [kolkata@linkintime.co.in](mailto:kolkata@linkintime.co.in)

Shareholders/ Members who would like to express their views/ask questions during the Meeting may register themselves as a speaker by sending their request 7 days in advance mentioning their name, demat account number/folio number, email id, mobile number at [investorfeedback@occlindia.com](mailto:investorfeedback@occlindia.com).

Members holding shares in physical form who have not registered their email addresses with the Company / Company's RTA / Depository, can get the same registered and obtain Notice of the 43rd AGM of the Company along with the Annual Report for the financial year ended March 31, 2023 and / or login details for joining the 43rd AGM of the Company through VC /OAVM facility including e-voting, by sending scanned copy of the following documents by email to the Company's RTA's email i.d., viz. [kolkata@linkintime.co.in](mailto:kolkata@linkintime.co.in) or Company's email id., viz. [investorfeedback@occlindia.com](mailto:investorfeedback@occlindia.com) :

- a signed request letter mentioning your Name, Folio Number and Complete Address, mobile number and email address to be registered;
- self attested scanned copy of the PAN Card;
- self attested scanned copy of any document (such as Aadhar Card, Driving License, Voter Identity Card, Passport) in support of the address of the Member as registered with the Company.

In case shareholders/ members have any queries regarding e-voting, they may refer the Frequently Asked Questions ("FAQs") and InstaVote e-Voting manual available at <https://instavote.linkintime.co.in>, under Help section or send an email to [enotices@linkintime.co.in](mailto:enotices@linkintime.co.in) or contact on: - Tel: 022 -4918 6000.

The above-mentioned information is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and the SEBI Circular.

For Oriental Carbon & Chemicals Limited  
Sd/-  
Pranab Kumar Maity  
Company Secretary & GM Legal4<sup>th</sup> Floor, Block-A, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow (U.P.)-226010, Ph.: (0522) 2720236/238  
Email : [info@investup.org.in](mailto:info@investup.org.in) | Website: <http://www.invest.up.gov.in>**REQUEST FOR PROPOSAL FOR "SELECTION OF PUBLIC RELATIONS (PR) & CREATIVE AGENCY FOR BRANDING & PROMOTION OF UTTAR PRADESH"**

The details of RFP are available on Portal (website) <https://etender.up.nic.in> from 05<sup>th</sup> July, 2023.

A Pre-Bid meeting on hybrid-mode shall be organized 11.07.2023 at 3:00 p.m.

Closing date/time of submission of Pre-Bid Queries shall be 10.07.2023 upto 05:00 p.m.

Closing date/time of submission of e-bids shall be 31.07.2023 upto 11:00 a.m.

Issuer,  
Nodal Officer, Invest UP**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MEGI AGRO CHEM LIMITED OPERATING IN GRAIN BASED ETHANOL AT SADGOAN, NEAR DHULE, MAHARASHTRA, INDIA**

(Under Regulation 35A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Megi Agro Chem Limited CIN U24210MH1999PLC18134 PAN AAFCM9877P
2. Address of the registered office	Neelambari, 504, Thane Belapur Road, Vitava, Thane (West) - 400 605, Maharashtra, India
3. URL of website	<a href="http://www.megiagrochem.com">www.megiagrochem.com</a>
4. Details of place where majority of fixed assets are located	Sadgoan, Near Dhule, Maharashtra, India
5. Installed capacity of main products/ services	30 KLDP / 45 KLDPDP
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Through email from <a href="mailto:ipmegiagro@gmail.com">ipmegiagro@gmail.com</a> ; <a href="mailto:vsreddy7@gmail.com">vsreddy7@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Through email from <a href="mailto:ipmegiagro@gmail.com">ipmegiagro@gmail.com</a> ; <a href="mailto:vsreddy7@gmail.com">vsreddy7@gmail.com</a>
10. Last date for receipt of expression of interest	20.07.2023
11. Date of issue of provisional list of prospective resolution applicants	30.07.2023
12. Last date for submission of objections to provisional list	04.08.2023
13. Process email id to submit EOI	<a href="mailto:ipmegiagro@gmail.com">ipmegiagro@gmail.com</a> ; <a href="mailto:vsreddy7@gmail.com">vsreddy7@gmail.com</a>

Signature of the Resolution Professional  
**Vakati Balasubramanyam Reddy**  
IBBI/PA-001/IP-P00662/2017-2018/11131  
C 1205, Galaxy, Qureshi Nagar, Kirti (East), Mumbai- 400070  
For Megi Agro Chem Limited  
05.07.2023, Mumbai

**SIMPLEX PAPERS LIMITED**

REGISTERED OFFICE: OM SHRI SAI BHAVAN, BALAGHAT ROAD, T. POINT, GONDIA- 441 614

CORPORATE OFFICE: 30, KESHAVRAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MAHALAXMI (E), MUMBAI- 400 011

Tel No:+91 22 2308 2951 Website : [www.simplex-group.com](http://www.simplex-group.com)  
E-mail : [papers@simplex-group.com](mailto:papers@simplex-group.com) CIN:L21010MH1994PLC078137**NOTICE OF THE 29<sup>th</sup> ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE**

Annual General Meeting: Notice is hereby given that the 29<sup>th</sup> Annual General Meeting (the AGM) of the Company (the Company) will be convened on Tuesday, the 1<sup>st</sup> August, 2023 at 12.00 noon through Video Conferencing (VC) / Other Audio-Visual Means (OAVM) ONLY provided by the National Securities Depository Limited (NSDL) to transact the businesses as set out in the Notice convening the AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder, read with General Circulars dated 8<sup>th</sup> April, 2020, 13<sup>th</sup> April, 2020, 5<sup>th</sup> May, 2020 along with subsequent circulars issued in this regard and the latest dated 28<sup>th</sup> December, 2022 by the Ministry of Corporate Affairs (the MCA Circulars) and Circular dated 13<sup>th</sup> May, 2022 read with Circular dated 5<sup>th</sup> January, 2023 issued by the Securities and Exchange Board of India (the SEBI Circulars) and other applicable circulars issued in this regard without the presence of the Members at the common venue.

In compliance with above Circulars, the Company has sent the Notice of the AGM along with the Annual Report 2022-23 on Monday, the 3<sup>rd</sup> July, 2023, through electronic mode only to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent and Depositories.

The Annual Report 2022-23 of the Company, inter-alia, containing the Notice and the Explanatory Statement of the AGM is available on the website of the Company at [www.papers@simplex-group.com](http://www.papers@simplex-group.com) and on the website of the Stock Exchange viz. [www.bseindia.com](http://www.bseindia.com). A copy of the same is also available on the website of NSDL at